

absent but their services were not terminated.

(d) Does not arise in view of reply to part (c) above.

(e) Does not arise.

(f) Does not arise.

Casual Labourers on W. Railway

3593. { Shri B. K. Gaikwad:
Shri Manay:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the workers working as casual labourers in Western Railway Maha Laxmi Stores for more than five years are not made permanent;

(b) whether it is a fact that the workers of the same category working at different Railway Departments are made permanent within five years; and

(c) if so, the reasons for casual labourers working at Maha Laxmi Stores not being made permanent?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) to (c). Casual labourers are not eligible for confirmation like temporary railway servants. After completion of six months' continuous service, otherwise than in Projects, they become eligible to be considered for selection for regular employment. Once they are selected and absorbed in the regular cadre, they are considered for confirmation in their turn.

Licensed Porters

3594. { Shri B. K. Gaikwad:
Shri Manay:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the licensed porters working on the Central Railway at different railway stations are being charged differently such as at Bombay V. T. and Dadar Rs. 6-50; at Kalyan Rs. 6-25; at Poona Rs. 5-50; at Delhi Rs. 2 and at Nagpur 1160 (A1) LSD—5.

Rs. 2-50 per month for holding license;

(b) whether it is a fact that the charges per load are just the same on all railway stations; and

(c) if so, the reasons for this distinction in charging licence fees?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) The license fee is intended generally to cover cost of staff employed exclusively on work relating to licensed porters and of the uniforms when supplied by the Railway. These charges vary according to the actual expenditure incurred at the different stations. Except at Delhi, Poona and Nagpur where the license fee collected is Rs. 4, Rs. 5-31 per month and 12 nP. per day respectively, the fees referred to in respect of other stations are correct.

(b) No.

(c) Please see reply to part (a).

Delhi Milk Scheme

3596. **Shrimati Ila Palchoudhuri:** Will the Minister of Food and Agriculture be pleased to state:

(a) the total number of milk bottles with which the Delhi Milk Scheme was started;

(b) the total number of milk bottles at present in use by the Delhi Milk Scheme;

(c) the total cost of these bottles;

(d) the total number of bottles lost or broken together with their total cost since the Delhi Milk Scheme was started;

(e) the reasons for breakage and loss; and

(f) the steps taken in this connection?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) to (f). The information is being collected and will be placed on the Table of the Sabha in due course.